

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 130
(CAA)-36(PB)/2019

IN THE MATTER OF:

Sun Impression Pvt. Ltd.

and

SharthakVanijyaPvt. Ltd.

Order under Section 230-232.

.... Applicant/petitioner

Order delivered on 18.09.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the petitioner:

Mr. Ashish Midha, Adv.

Ms. Chetana Kandpal, Company Prosecutor for RD (NR)

ORDER

This is a case of demerger. No objections have been raised by the RD & OL.

Mr. Midha, learned counsel for the petitioner states that despite service effected on the Income Tax Department on 26.02.2019, neither any representation has been made nor any reply has been filed.

Arguments heard. Order reserved.

-Sd-

(M.M.KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)